



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

## NOTIFICATION

The 1st June, 2017

No. LGL. 112/2005/131.— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 24th May, 2017 is hereby published for general information.

ASSAM ACT NO. XXX OF 2017

(Received the assent of the Governor on 24th May, 2017)

THE ASSAM COLLEGE EMPLOYEES (PROVINCIALISATION)  
(AMENDMENT) ACT, 2017

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ACT

to amend the Assam College Employees (Provincialisation) Act, 2005.

Preamble

Whereas it is expedient to amend the Assam College Employees (Provincialisation) Act, 2005 hereinafter referred to as the principal Act, in the manner hereinafter appearing; Assam Act No. XLVI of 2005

It is hereby enacted in the Sixty-eighth Year of the Republic of India as follows :-

Short title, extent and commencement.

1. (1) This Act may be called the Assam College Employees (Provincialisation) (Amendment) Act, 2017.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Amendment of Section 3

2. In the principal Act, in section 3, for clause (c), the following shall be substituted, namely :-

“(c) The posts in each provincialised College shall constitute an independent cadre for each category of employees including the post of the Principal. No inter cadre transfer from one college to another shall be allowed. Government may, however, for reasons to be recorded in writing, and in public interest, transfer a Principal from one College to another.”

**S. M. BUZAR BARUAH,**

Commissioner and Secretary to the Government of Assam,  
Legislative Department, Dispur.